1	2	3	4	5
20	Odisha	4	2733	2175
21	Punjab	7	8614	12,628
22	Rajasthan	8	8118	8,767
23	Sikkim	1	147	143
24	Tamil Nadu	9	14,127	11,180
25	Tripura	1	355	450
26	Uttar Pradesh	5	6977	14,974
27	Uttrakhand	0	0	0
28	West Bengal	6	11457	9673
	TOTAL (STATES)	113	1,32,637	1,54,914
29	A and N Island	0	0	0
30	Chandigarh	1	1000	640
31	D and N Haveli	0	0	0
32	Daman and Diu	0	0	0
33	Delhi	8	4800	8919
34	Lakshadweep	0	0	0
35	Puducherry	1	300	204
	TOTAL (UTs)	10	6100	9763
	TOTAL (ALL-INDIA)	123	1,38,737	1,64,677

Establishing MSAB headed by MSA

4434. SHRI NANDI YELLAIAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Comptroller and Auditor General (CAG) has recently stated that Government has failed to establish the one federal apex body-the Maritime Security Advisory Board (MSAB) headed by a Maritime Security Advisor (MSA) and has noted that even 1999-2001 GOM (Group of Ministers) report much before 26/11 had strongly recommended the creation of "an apex body" for management of maritime affairs for linkages among the Navy, Coast Guard and Ministries of Central and State Governments; and

(b) if so, the reasons for not fulfilling these vital reports even today and details of action taken and future action contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) As per information furnished by Ministry of Defence, the Group of Ministers (GoM) in their report (2000) on 'Reforming the National Security System" had recommended the constitution of an Apex Body for the Management of Maritime Affairs (ABMMA) in the country. Subsequently, the proposal for appointment of Maritime Security Advisor (MSA) was considered by the Cabinet Committee on Security (CCS) but not approved. However, several measures to strengthen Coastal Security, including improving surveillance mechanism and enhanced patrolling by security agencies following an integrated approach have been put in place. Joint Operational exercises are conducted on regular basis among Navy, Coast Guard, Coastal Police, Customs and others. The intelligence mechanism has been streamlined through the creation of Joint Operation Centres, multi-agency coordination mechanism and installation of radars.

Ministry's nod on MCD split

4435. SHRIMATI T. RATNA BAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government of Delhi asked the Home Ministry for early nod on MCD split; and

(b) if so, the details thereof and the action taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) The Govt. of NCT of Delhi had sent a proposal to the Ministry of Home Affairs seeking early approval of the Central Government for splitting up the erstwhile Municipal Corporation of Delhi into three Corporations. The aforesaid proposal was examined in consultation with the subject matter Ministries and the Ministry of Law and Justice and the 'prior approval' of the Central Government was conveyed to the Govt. of NCT of Delhi on 24.11.2011 for introduction of the Bill in the Legislative Assembly of NCT of Delhi. Subsequently, after passing of the Bill by the Legislative Assembly, the Bill received the assent of the President on 23.12.2011.

Rapes and harassment cases in Jharkhand

4436. SHRI PARIMAL NATHWANI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 7563 rapes and other harassment cases were registered in Jharkhand between 2001 to 2010 as reported by the Human Rights Commission;

(b) whether Government is aware of these facts;